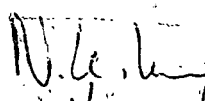
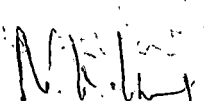
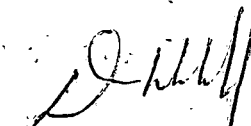


In C. A. T. (Jaipur Bench) Jaipur

Notes of the Registry	Orders of the Tribunal
7/10/94	Sh. J.K. Kaushtik counsel for the applicant Sh. U.D. Sharma counsel for the respondents On request of both counsel may be listed for direction on 9/11/94.  (N.K. Verma) A.M.  (D.L. Mehta) Vice-Chairman
9.11.89 27/11/94 16/11/94 8/11/94 16/11/94 Dr. U.D. Sharma	Sh. J.K. Kaushtik, counsel for the applicant Sh. V.S. Garg, brief holder for Sh. U.D. Sharma, counsel for the respondents. Heard the learned counsel for the applicant. The respondents have replied that no contempt has been committed because both the posts APM and SPM are effectively supervisory posts and the applicant has been reinstated on the post of SPM. Hence there is no force in the petition and the Contempt Petition is dismissed accordingly.  (N.K. Verma) M.A.  (D.L. Mehta) V.C.